

12.32 hrs.

PAPERS LAID ON THE TABLE

NOTIFICATION AND DELHI MOTOR VEHICLES RULES; REPORT ETC. OF SHIPPING DEVELOPMENT COMMITTEE; AND ANNUAL REPORT OF HINDUSTAN SHIPYARD LTD.

**The Minister of Civil Aviation (Shri Kanungo):** On behalf of Shri Raj Bahadur I beg to lay on the Table a copy each of the following papers:—

(i) Notification No. F.12(95)/62-PR(T) published in Delhi Gazette dated the 28th January, 1965, making certain amendment to the Delhi Motor Vehicles Rules, 1940, under sub-section (3) of section 133 of the Motor Vehicles Act, 1939. [Placed in Library, see No. LT-4280/65].

(ii) Report and the Certified Accounts of the Shipping Development Fund Committee for the year 1962-63, together with the Audit Report thereon, under sub-section (6) of section 16 of the Merchant Shipping Act, 1958. [Placed in Library, see No. LT-4281/65].

(iii) Annual Report of the Hindustan Shipyards Limited, New Delhi, for the year 1963-64, along with the Audited Accounts and the comments of the Comptroller and Auditor-General thereon, under sub-section (1) of section 619A of the Companies Act, 1956. [Placed in Library, see No. LT-4282/65].

NOTIFICATIONS UNDER EMPLOYEES PROVIDENT FUNDS (AMENDMENT) SCHEMES ETC.

**The Deputy Minister in the Ministry of Defence (Dr. D. S. Raju):** On behalf of Shri Jaganatha Rao, I beg to lay on the Table—

(1) a copy each of the following Notifications under sub-section

(2) of section 7 of the Employees' Provident Funds Act, 1952:—

(i) The Employees' Provident Funds (Third Amendment) Scheme, 1965, published in Notification No. GSR 351, dated the 6th March, 1965.

(ii) The Employees' Provident Funds (Fourth Amendment) Scheme, 1965, published in Notification No. GSR 401, dated the 13th March, 1965.

(iii) The Employees' Provident Funds (Fifth Amendment) Scheme, 1965, published in Notification No. GSR 475, dated the 27th March, 1965. [Placed in Library, see No. LT14283/65].

(2) a copy of Notification No. GSR 402, dated the 13th March, 1965, under sub-section (2) of section 4 of the Employees' Provident Funds Act, 1952, adding the bread industry to Schedule I to the said Act. [Placed in Library, see No. LT-4284/65].

12.33 hrs.

RE: DISCUSSION ON SITUATION ARISING OUT OF ATTACKS BY PAKISTAN ON KUTCH BORDER

**Mr. Speaker:** I have to inform the House that the following motion, of which notice has been received from the Prime Minister, has been admitted by me and will be taken up for discussion tomorrow, the 28th April, 1965:—

"That the situation arising out of the repeated and continuing attacks by the armed forces of Pakistan on the Kutch border be taken into consideration."

I have read it out so that hon. Members might be able to send in amendments, if they so desire.

श्री बागड़ी (हिमाचल) : मेरा एक व्यवस्था का प्रश्न है ।

श्री प्रकाशवीर शास्त्री (बिजनौर) :

इस मोशन को कच्छ बोर्डर तक ही क्यों सीमित रखा जाये ? आसाम और पूर्वी पाकिस्तान की सीमा की स्थिति को भी इस में लिया जाये ।

अध्यक्ष महोदय : प्राइम मिनिस्टर साहब की तरफ से यह मोशन आया है । अगर माननीय सदस्य चाहे, तो वे इस बारे में अपने एमेंडमेंट्स भेज सकते हैं ।

एक माननीय सदस्य : टाइम ?

अध्यक्ष महोदय : बिजिनेस एडवाइजरी कमेटी आज मीट कर के टाइम के बारे में फैसला करेगी ।

श्री बागड़ी : मैं निवेदन करना चाहता हूँ कि आप ने इस बहस के लिए कल का दिन रखा है, लेकिन कल तो माननीय सदस्य इस सदन के दो ज़रूरी चुनावों में व्यस्त होंगे ।

अध्यक्ष महोदय : उस से कोई फर्क नहीं पड़ता है ।

12.35 hrs.

#### ESTIMATES COMMITTEE

##### SEVENTY-THIRD REPORT

Shri A. C. Guha (Barasat): I beg to present the Seventy-third Report of the Estimates Committee on the Ministry of Food and Agriculture (Department of Agriculture)—Central Arid Zone Research Institute, Jodhpur.

12.34½ hrs.

#### COMMITTEE ON GOVERNMENT ASSURANCES

##### MINUTES

Shri Siddananjappa (Hassan): Sir, I beg to lay on the Table the Minutes of the Eleventh Sitting of the Committee on Government Assurances held during the current session.

12.35 hrs.

#### DEMANDS FOR GRANTS\*—contd. MINISTRY OF HOME AFFAIRS—contd.

Mr. Speaker: The House will now resume further discussion and voting on the Demands for Grants relating to the Ministry of Home Affairs. The entire time allotted has been taken. We sat till about 8.15 P.M. yesterday and I allowed opportunity to almost every member who was present to speak, excepting perhaps one or two Members.

Shri Maurya rose—

Mr. Speaker: Shri Maurya ought to have been present here yesterday. But he was not. I sat here and I allowed opportunity to every Member of the Opposition who was present.

Shri Maurya (Aligarh): I sat till 7 O'Clock and then left the House.

Mr. Speaker: When the House is sitting, he should wait. He cannot choose his own time. It is not proper for him to go away before the House adjourns and then the next day to come here and say that he must be given an opportunity because he went away at 7 O'Clock the previous day. So far as the time that we have got by sitting late yesterday is concerned, I have considered it as extra time. Now, I can accommodate one or two Members, for 6 or 7 minutes each.

श्री मौर्य : अध्यक्ष महोदय, आज देश के सामने जितनी समस्याएँ हैं, उनका एक विशेष कारण रहा है और उस कारण को मैं थोड़ी देर बाद लूंगा । भ्रष्टाचार के बारे में इस सदन में बहुत कुछ चर्चा हुई है मैं अपने दल की ओर से केवल इतना ही कहना चाहता हूँ कि पहले भ्रष्टाचार के बारे में चर्चा भी नहीं हुआ करती थी । लेकिन

\*Moved with the recommendation of the President.